

There is a wide spread feeling among the workers and the citizens of Kirki and around that no proper security arrangements have been taken in spite of repeated request from workers and the union leaders.

I hereby appeal to the Government that a thorough inquiry should be made; proper responsibility should be fixed; reasons for the explosion should be found out and full compensation and financial help should be given to the family members of the deceased workers' and also to the wounded workers.

In the end, I once again appeal through you Sir to the Defence Minister to make a full statement after the inquiry is completed.

DR. (SHRIMATI) K.S. SOUNDARAM (Tiruchengode): Mr. Speaker, Sir, I bring this urgent matter to the notice of the Government of India for immediate action. The farmers in the Delta regions of Cauvery are preparing for 'Kuruvai' cultivation. Water is also to be released from Mettur Dam by 12th June, 1992. The Tribunal for Cauvery water dispute has rejected the review petition of the Karnataka Government against its interim award. It is a triumph for justice and dharma. So, the people of Tamil Nadu expect Karnataka to implement the award and release the water as stipulated in the award. The Central Government should take immediate steps to impress upon the Karnataka Government for the release of the water.

I once again appeal to the Central Government to take up this matter urgently and do the needful for the early release of water by the Karnataka Government in appropriate quantity and at the right time, as per the interim award of the tribunal.

[*Translation*]

SHRI RAMSAGAR (Barabanki): Mr. Speaker, Sir, I want to raise an urgent matter

of public importance for consideration of the Government. Mr. Speaker, Sir the opium cultivation is being done under the control of Government in districts Barabanki and Ghajipur. Sir, the Government served a notice to the opium cultivators that the loss to opium cultivation caused by storm and flood shall not be assessed after the 7th of March. If this assessment is not done, then the opium cultivators shall lose their licences.

I would like to give two more suggestions in this regard. Firstly, for the purpose of opium cultivation, 4 divisions were made in Barabanki district. Another division was included in it, and the cultivators of the third division, were asked to deposit the opium produce in Faizabad divisions.

Sir, from the point of view of security, this is dangerous and farmers may suffer considerable loss by this I would like to say one more thing in this regard. For the purposes of evaluation hand based and machine based criteria has been made. I would request that opium should be evaluated on only one criteria and the Central Government should solve all the problems of opium cultivators.

SHRI ANAND AHIRWAR (Sagar): Mr. Speaker, Sir, in Sagar district of Madhya Pradesh on 6th of April fire broke out in New Colony and people belonging to the Scheduled Castes and Scheduled Tribes, poor workers, were rendered homeless. One boy, one girl and many people are still in the hospital. They have not got the facilities which they ought to have got from the State Government. 300 houses have been affected by this fire and most of them are workers we work on daily wages and somehow manage two square meals a day. Their plight is miserable. The Government had given them an electricity connection and they were provided Jhuggi Jhonpri type houses. That is why I would like to request the Central Government to provide Rs.